

INCOME TAX APPELLATE TRIBUNAL
“DEHRADUN BENCH”
(Through Video Conferencing)

BEFORE
SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER

ITA No. 6904/Del/2018
Asstt. Year 2012-13

| | | |
|---|-----|-----------------------------|
| Mohd. Talib C/o R Sahni and Co. 51,52, Anekant Place 29, Rajpur Road, Dehradun Uttarakhand 248001 PAN AOZPT4787N | Vs. | ITO, Ward 1(5) Dehradun. |
| (Appellant) | | (Respondent) |

| | |
|--------------------------|--|
| Assessee by: | None |
| Department by : | Shri Naveen Chandra Upadhyaya, Sr. DR |
| Date of Hearing | 20/01/2021 |
| Date of pronouncement | 20/01/2021 |

ORDER

PER R.K. PANDA, AM

This appeal filed by the assessee is directed against the order dated 14th May, 2018 passed by the Ld. CIT (A), Haldwani relating to assessment year 2012-13.

2. None appeared on behalf of the assessee, at the time of hearing. The Ld. DR submitted that the assessee has opted for Vivad Se Vishwas scheme 2020.

3. Considering the aforesaid situation, the captioned appeal is consigned to record and treated as dismissed. However, the aforesaid is subject to a caveat that in case the dispute relating tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid scheme, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. The Revenue has no objection with regard to the aforesaid caveat.

4. In view of the aforesaid, the appeal of the assessee is consigned to record and for statistical purposes is treated as dismissed.

Order pronounced in the open court at time of hearing itself i.e. on 20th January, 2021.

sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER

sd/-
(R.K. PANDA)
ACCOUNTANT MEMBER

Date: 20th January, 2021

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi